

Sir, will you allow me one minute? Members are making a hue and cry and violating the rule. But you do not hear members who are very peaceful and silent. This has happened in Gujarat also in the case of people who were agitating peacefully.

MR. SPEAKER: I have allowed only Shri Jyotirmoy Bosu to make a statement under rule 377. Shri Jyotirmoy Bosu.

(Interruptions)

MR. SPEAKER: Nothing will go on record.

All the motions cannot come. Only one motion can come. I have allowed one motion—of Shri Jyotirmoy Bosu and Shri H. M. Patel. If all the 50 Members want to talk like that, how can that go on?

The Parliament is sitting for three months. A number of opportunities will come up. We are going to discuss the President's Address and the General Budget also.

All of you please sit down. I have allowed one.

Shri Jyotirmoy Bosu.

MATTER UNDER RULE 377

13.20 hrs.

ELECTION COMMISSIONS REPORTED DECISION STAGGERING POLLING DATES IN ORISSA

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have received numerous telegrams, including one from two Members of Parliament which reads as follows:

"Election Commission's arbitrary decision staggering poll dates from twenty-fourth instant to twenty-second, twenty-fourth and twenty-sixth takes voters by surprise and causes much inconvenience to voters and parties. Pretext of non-availability of teachers for poll work exposed after teachers' press state-

ment offering their services. This is designed for low polling which will help Congress. Decision so much anti-people. All parties including Congress and CPI resented before Chief Electoral Officer. Solicit raise issue in parliament."

I would like to draw the attention of the Law Minister and through him the Election Commissioner to this and request that this matter should be immediately looked into and such steps should not be taken which will upset, annoy and displease the contesting political parties. I would like the hon. Minister to give an assurance to this effect on the floor of the House.

SHRI INDRAJIT GUPTA (Alipore): The same telegram was received by me from Mr. Loknath Mishra, a Member of the other House. There seems to be a contradiction in it. He says that this is meant to help the Congress; but at the same time he also says that the Congress itself has protested.

MR. SPEAKER: Mr. H. M. Patel He is not here.

We now adjourn for Lunch. The House stands adjourned till 2.30 p.m.

13.24 hrs.

The Lok Sabha adjourned for lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at thirty-six minutes past fourteen of the clock

14.36 hrs.

[Mr. . DEPUTY-SPEAKER—in the Chair]

NATIONAL COOPERATIVE DEVELOPMENT CORPORATION (SECOND AMENDMENT) BILL

MR. DEPUTY-SPEAKER: The House will now take up the National Cooperative Development Corporation (Second Amendment) Bill.